

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 06

C.P. (IB)/131(MB)2017

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **09.05.2024**

NAME OF THE PARTIES : **Vinar Systems Pvt Ltd**

VS

Imax Electrotek Pvt Ltd

For OC : Adv. Sunil Kumar Singh & Adv. Mukti Singh

For CD : None Present

Section 9 of IBC

ORDER

- 1.The notice issued to the CD has returned with endorsement "Not delivered addressee left without instructions".
- 2.It is seen from the records that the CD appeared on 07.02.2024 and sought time for reply and it was directed that the reply shall be filed within two weeks' of time. However, the CD was absent on 13.03.2024 when the matter was listed next. Meanwhile, this C.P was transferred to this Bench. On 10.04.2024 when the matter was called, there was no representation for the parties and on the next date of listing i.e., on 23.04.2024, we issued fresh notice to the CD.
- 4.Counsel for CD has screen-shared the e-mail sent to the CD and proof regarding physical delivery with signature and stamp of the CD.

5. In view of the above, the CD's right to file reply is forfeited. Counsel for OC is directed to file an affidavit of service. **List on 16.05.2024 for further consideration.** If the CD does not appear on the next listing it will be set *ex-parte*.

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)